

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IB/04/ND/2021

IN THE MATTER OF:

Ritzy Chemicals Pvt. Ltd.	...	Applicant
Versus		
HR Polycoats Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.
For the Respondent	: Mr. Rajesh Kumar, Mr. Anant Gautam, Ms. Anani Achumi, Mr. Ankur Goyal, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the arguments advanced by Learned Counsel for the applicant and Learned Counsel for the respondent. Parties are directed to file written submissions not more than three pages within seven working days. Let this matter be posted to 20.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)